

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.Nos. 212 of 2015 & 282 of 2015**

**Dated: 14<sup>th</sup> March, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**A.No. 212 of 2015**

**West Bengal State Electricity Distribution Co. Ltd. ... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Shrivastava, Ms.Molshree  
Bhatnagar, Mr. Sakya Singha  
Chaudhuri and Mr. Avijeet Lala

Counsel for the Respondent(s) : -

**A.No. 282 of 2015**

**West Bengal State Electricity Distribution Co. Ltd. ... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Shrivastava, Ms.Molshree  
Bhatnagar, Mr. Sakya Singha  
Chaudhuri and Mr. Avijeet Lala

Counsel for the Respondent(s) : -

**ORDER**

It has been submitted by the learned counsel for the appellant that both these appeals, being Appeal Nos.212 of 2015 and 282 of 2015, after the filing of Counter Affidavit/reply by the respondents, the appellant had already filed rejoinder Affidavit but today the respondents have again filed some additional Counter Affidavit/reply. The appellant may file rejoinder Affidavit, if he feels some need, for the same within two weeks from today.

Post these appeals for arguments on **16<sup>th</sup> May, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/jp